

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 16148/2012
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 27/04/2012
IN CWP NO. 13012/2005 PASSED BY THE HIGH COURT OF PUNJAB & HARYANA
AT CHANDIGARH)

PEPSICO INDIA HOLDINGS PVT.LTD

PETITIONER(S)

VERSUS

STATE OF PUNJAB AND ORS

RESPONDENT(S)

WITH

SLP(C) NO. 16158/2012

(WITH APPLN.(S) FOR PERMISSION TO URGE ADDL. GROUNDS AND INTERIM
RELIEF AND OFFICE REPORT)

SLP(C) NO. 16162/2012

(WITH INTERIM RELIEF AND OFFICE REPORT)

SLP(C) NO. 16167/2012

(WITH APPLN.(S) FOR PERMISSION TO URGE ADDL. GROUNDS AND INTERIM
RELIEF AND OFFICE REPORT)

Date : 28/04/2015 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s)

Mr. L.N. Rao, Sr. Adv.
Mr. Mohit Bakshi, Adv.
Mr. Dheeraj Nair, Adv.

For Respondent(s)

Mr. Sanchar Anand, AAG
Mr. Apoorv Singhal, Adv.
Mr. Jagjit Singh Chhabra, Adv.UPON hearing the counsel the Court made the following
O R D E R

It is submitted by Mr. L.N. Rao, learned Senior Counsel appearing for the petitioner that negotiations are still on and that the matters be set for consideration after the ensuing summer vacation. After hearing the learned counsel for the State, we adjourn the hearing to the month of August, 2015.

[VINOD LAKHINA]
COURT MASTER[ASHA SONI]
COURT MASTER